

**NATIONAL COMPANY LAW TRIBUNAL**  
**CUTTACK BENCH**  
**COURT No. 1**  
**VC AND PHYSICAL (HYBRID) MODE**

ITEM No. 108  
IA (IB) No. 217/CB/2023  
IA (IB) No. 231/CB/2023  
IA (IB) No. 6/CB/2024  
IN  
CP (IB) No. 46/CB/2022

**Proceedings under Section 10 IBC**  
**IN THE MATTER OF:**

Medilloyd Medicament Pvt. Ltd.

.....Applicant

**Order delivered on 12/07/2024**

**Coram:**

Shri Deep Chandra Joshi, Hon'ble Member(J)  
Shri Rajeev Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant

Mr. Umesh Ch. Sahoo, Adv.

For the Respondent

Mr. Saharansu Sourav, Adv.  
Mr. T.P. Tripathy, Adv.  
Mr. S.K. Aziz, Adv.

**ORDER**

**IA (IB) No. 217/CB/2023, IA (IB) No. 231/CB/2023 and IA (IB) No. 06/CB/2024:**

1. These applications have been filed by Liquidator/Applicant.
2. Ld. Counsel Mr. Umesh Ch. Sahoo appears for the Liquidator/Applicant.
3. Ld. Counsel Mr. S. Saurav appears for the respondent.
4. Liquidator/Applicant counsel submits that due to some technical glitch, he could not comply the direction given by this Tribunal *vide* order dated 03.06.2024 and wants time to comply with the direction given by this Tribunal *vide* order dated 03.06.2024. Hence, time is granted for the same.
5. List the matter on 08.08.2024.



**Rajeev Mehrotra**  
**Member (Technical)**



**Deep Chandra Joshi**  
**Member (Judicial)**